

**FORM A**  
**PUBLIC ANNOUNCEMENT**

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF**  
**KAY AAR TEXTILES PRIVATE LIMITED**

1.	NAME OF CORPORATE PERSON	KAY AAR TEXTILES PRIVATE LIMITED
2.	DATE OF INCORPORATION OF CORPORATE PERSON	19.09.1985
3.	AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED/ REGISTERED	ROC Ahmedabad
4.	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE PERSON	U17114GJ1985PTC008111
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	PLOT NO 5416 SHREEJI STEEL GALI ROAD NO. 54 GIDC SACHIN, SURAT, Gujarat, India, 394230
6.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	07.04.2025
7.	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	Nandish Sunilbhai Vin C/53, Shanti Niketan Row House, Opp Sagar Complex, Anand Mahal Road, Surat-395009 Mob: 9924630991 IBBI/IPA-001/IP-P-02117/2020-2021/13270 Email id: <a href="mailto:kay.liquidation@gmail.com">kay.liquidation@gmail.com</a> <a href="mailto:ip.nandish.vin@gmail.com">ip.nandish.vin@gmail.com</a>
8.	LAST DATE FOR SUBMISSION OF CLAIMS	07.05.2025

Notice is hereby given that the Kay Aar Textiles Private Limited has commenced voluntary liquidation on 07.04.2025.

The stakeholders of Kay Aar Textiles Private Limited are hereby called upon to submit a proof of their claims, on or before 07.05.2025 to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Nandish Sunilbhai Vin  
Liquidator

In the matter of Kay Aar Textiles Private Limited  
IBBI/IPA-001/IP-P-02117/2020-2021/13270  
AFA Valid Upto 31.12.2025

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF KAY AAR TEXTILES PRIVATE LIMITED**

1. Name of Corporate Person: **KAY AAR TEXTILES PRIVATE LIMITED**  
2. Date of Incorporation of Corporate Person: 19.09.1985  
3. Authority under which Corporate Person is incorporated/registered: Registrar of Companies, Ahmedabad  
4. Corporate identity number / limited liability identity number of Corporate Person: U17114GJ1985PTC008111  
5. Address of the registered Office and Principal office (if any) of Corporate Person: Plot No 5416 Shreej Steel Gali Road No. 54 GIDC Sachin, Surat, Gujarat, India, 394230  
6. Liquidation commencement date of Corporate Person: 07.04.2025  
7. Name, address, email address, telephone number and the registration number of the Liquidator: Nandish Sunilbhai Vin Add.: C/53, Shanki Niketan Row House, Opp Sagar Complex, Anand Mahal Road, Surat-395009 Email id: kayliquidation@gmail.com ip.nandish.vin@gmail.com Mobile: 9924630991 Regn. No.: IBB/PA-001/IP-P-02117/2020-2021/13270 Valid upto: 31.12.2025  
8. Last date for submission of claims: 07.05.2025

Notice is hereby given that the Kay Aar Textiles Private Limited has commenced voluntary liquidation on 07.04.2025.

The stakeholders of Kay Aar Textiles Private Limited are hereby called upon to submit a proof of their claims, on or before 07.05.2025 to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit their proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Nandish Sunilbhai Vin  
Liquidator  
In the matter of Kay Aar Textiles Private Limited  
Regn. No.: IBB/PA-001/IP-P-02117/2020-2021/13270  
Date: 09.04.2025  
Place: Surat

**ASREC (India) Limited**  
Dynasty Business Park, Unit no. A-212, 2nd Floor, Andheri Kuria Road, Andheri (East), Mumbai-400059, Maharashtra.

**PUBLIC NOTICE FOR E-AUCTION - SALE OF IMMOVABLE PROPERTY**  
(Under Rule 8 (6) read with Rule 9 of the Security Interest (Enforcement) Rules, 2002)

WHEREAS, ASREC (India) Ltd., a company incorporated under the Companies Act, 1956 is registered with Reserve Bank of India as a Securitisation and Reconstruction Company under section 3 of Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFAESI Act, 2002) having its Registered Office at Bldg No. 2, Unit No. 201-202A & 200-202B, Gr Floor, Solitaire Corporate Park, Andheri Ghatkopar Link Road, Chakala, Andheri (East), Mumbai-400093 & Branch office at Dynasty Business Park, Unit no. A-212, 2nd Floor, Andheri Kuria Road, Andheri (East), Mumbai-400059 (hereinafter referred to as "ASREC") and secured creditor of M/s. Rashmi Yarns Limited (hereinafter referred to as "Rashmi Yarns Limited") by virtue of Deed of Assignment dated 24.03.2020, executed with original lender Bharat Co-operative Bank (Mumbai) Ltd. whereby ASREC (India) Ltd. in its capacity as trustee of ASREC-PS-06/2019-20 Trust, has acquired the financial assets of aforesaid borrowers from Bharat Co-operative Bank (Mumbai) Ltd with all rights, title and interest together with underlying security interest under Section 5 of the SARFAESI Act, 2002.

The Authorized Officer of Bharat Co-operative Bank (Mumbai) Ltd in exercise of powers conferred under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFAESI) and Security Interest (Enforcement) Rules, 2002, had issued a demand notice dated 07.03.2020 u/s 13(2) of the said act calling upon the M/s. Rashmi Yarns Limited (hereinafter referred to as "the Borrower") and Mr. Pratik Jayantilal Mehta & Yash. Mrs. Rajee J. Vanjar, Mrs. Bharti Pankaj Mehta, Mr. Vijay Modi (Directors and Joint/Co-Borrowers) & M/s. Rashmi Products Private Limited through its Directors Mr. Karan Pankaj Mehta, Mr. Mansur Jethsur Vanjar (Corporate Guarantors) and M/s. Saket Texturises Private Limited through its Directors Mr. Karan Pankaj Mehta, & Mr. Mansur Jethsur Vanjar (Corporate Guarantors) in their capacity for repayment of total outstanding amount aggregating to Rs.42,97,25,312.00 (Rupees Forty Two Crore Ninety Seven Lakh Twenty Five Thousand Three Hundred and Twelve only) with further interest thereon in respect of the advances granted by the Bharat Co-operative Bank (Mumbai) Ltd to M/s. Rashmi Yarns Limited within the stipulated period of 60 days. The said Demand Notice dated 07.03.2020 under Sec. 13 (2) of the said Act served upon you and in exercise of the powers conferred under Section 13(4) read with Enforcement of Securities (Interest) Rules, 2002, the Authorized Officer of ASREC (India) Ltd took physical possession of the property more particularly described in Schedule here under on or for Block Survey No 60 and Survey No 102 & 103 Razalwada, Tal. Jhagadia, Dist Bharuch on 29.02.2022.

Pursuant to Assignment Agreement dated 24.03.2020, ASREC has acquired the financial assets of aforesaid Borrowers from Assignor Bank with all rights, title and interest together with underlying security interest under Section 5 of the SARFAESI Act, 2002.

As the Borrowers have failed in repayment of entire outstanding amount as per said demand notices and pursuant to aforesaid assignment in favour of ASREC, the Authorized Officer of ASREC intends to sell the below mentioned properties for recovery of our dues in the account.

The Borrowers and Joint Co-Borrowers/Corporate Guarantors having failed to repay the entire dues as per said demand notice within the stipulated period of sixty days and pursuant to aforesaid Assignment in favour of ASREC (India) Limited acting as trustee of ASREC-PS-06/2019-20 Trust, the Authorized Officer of ASREC (INDIA) LTD, in exercise of the powers conferred under Section 13(4) read with Enforcement of Securities (Interest) Rules, 2002, took physical possession of the secured assets i.e. block Survey No 60 and Survey No 102 & 103 Razalwada, Tal. Jhagadia, Dist Bharuch on 29.02.2022 owned by M/s Rashmi Products Pvt. Ltd.

As the entire dues have not been cleared, notice is hereby given to the public in general and Borrower(s) and Guarantor (s) in particular that the Authorized Officer hereby intends to sell the below mentioned secured property for recovery of dues, as per aforesaid demand u/s 13 (2) notice after giving due credit to the payment received subsequent to the said notice, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and hence the tenders/bids are invited in sealed cover for the purchase of the secured property. The property shall be sold strictly on "AS IS WHERE IS", "AS IS WHAT IS", "As is whatever Condition" and "NO RECOURSE" basis.

Lot No	Description of the Secured Assets	Reserve Price (Rs. in Lakh)	E.M.D. (Rs. in Lakh)	Bid Increment (In Rs.)
1	Industrial Stone Quarry type property at Moje Razalwada (Non-Agricultural Land) situated at Khata No 108, Block Survey No 60, admeasuring 13557 sq. meters, Nr Razalwada Patiya, Rajpardi - Netrang Road, Village Rajalwada, Taluka Jhagadia, District Bharuch - 393115, Gujarat, in the n/o M/s. Rashmi Products Private Limited (Guarantor).*	110.00	11.00	1,00,000/-
2	Industrial Stone Quarry type property at Moje Razalwada (Non-Agricultural Land) situated at Block Survey No 102 & 103, admeasuring 14669 sq. meters, Nr Razalwada Patiya, Rajpardi - Netrang Road, Village Rajalwada, Taluka Jhagadia, District Bharuch - 393115, Gujarat, in the n/o M/s. Rashmi Products Private Limited (Guarantor).*	90.00	09.00	1,00,000.00
	Total	200.00	20.00	

\* 1st Preference will be given to the bidder, who will bid for the above both the properties together. Inspection of the for Industrial Non-Agricultural Land situated at Khata No 108, Block Survey No 60 and Survey No 102 & 103, Village Razalwada, Taluka Jhagadia, District Bharuch, Gujarat-393115 will be available on 25.04.2025 from 01.00 PM to 3.00 PM.

Tender Forms can be downloaded from the website of ASREC (INDIA) LTD. ([www.asrecindia.com](http://www.asrecindia.com)) and can also be collected from the office of ASREC located at Bldg No. 2, Unit No. 201-202A & 200-202B, Gr. Floor, Solitaire Corporate Park, Andheri Ghatkopar Link Road, Chakala, Andheri (East), Mumbai-400093.

**TERMS & CONDITIONS:-**  
1. The E-Auction will be held on 29.04.2025 between 10.00 AM to 12.00 PM WITH UNLIMITED AUTO TIME EXTENSION OF 5 MINUTES EACH, TILL THE SALE IS CONCLUDED.  
2. E-auction will be conducted under "online electronic bidding" through ASREC's approved service provider M/s. C1 INDIA PRIVATE LIMITED at website: <https://www.bankauctions.com> (web portal of M/s C1 INDIA PRIVATE LIMITED). E-auction tender document containing online e-auction bid form, declaration, General Terms and Conditions of online e-auction sale are available in website: [www.asrecindia.com](http://www.asrecindia.com) and <https://www.bankauctions.com>. The intending bidder shall hold a valid e-mail address. The contacts of M/s. C1 India Private Limited - Mr. Bhavik Pandya, Mobile: +91 886682937, Help Line No.: (+91-124-4302020/21/22, +9129198124/1125/1126, Email: [gujarat@india.com](mailto:gujarat@india.com), [support@bankauctions.com](mailto:support@bankauctions.com).  
3. Registration of the enlisted bidders will be carried out by the service provider and the user ID or Password will be communicated to the bidders through e-mail. The bidders will be provided necessary training on e-auction free of cost. Neither ASREC nor the service provider will be responsible for any lapses/failure on the part of bidder on account of network disruptions. To ward off such incidents, bidders are advised to make all necessary arrangements such as alternative power back-up etc.  
4. The particulars given by Authorized Officer are stated to the best of his knowledge, belief and records. Authorized Officer shall not be responsible for any error, mis-statement or omission etc. The intending bidders should make their own independent enquiries regarding encumbrances, title of property put on auction and claims/rights/affecting the property prior to submitting their bids. The e-auction advertisement does not constitute and will not be deemed to constitute any commitment or any representation of ASREC. The property is being sold with all existing encumbrances, whether known or unknown to ASREC. The Authorized Officer / Secured Creditor shall not be responsible in any way for any third-party claims/rights/affecting the property.  
5. The property shall not be sold below reserve price and sale is subject to confirmation of Asrec India Ltd. the secured creditor. Bids in the prescribed form given in the tender document shall be submitted to Authorized Officer of ASREC (India) Ltd., Dynasty Business Park, Unit no. A-212, 2nd Floor, Andheri Kuria Road, Andheri (East), Mumbai - 400059 or submit through email to [sunil.korgaonkar@asrecindia.com](mailto:sunil.korgaonkar@asrecindia.com) on or before 28.04.2025 upto 4.00 PM. The bid form or EMD received late for any reason whatsoever will not be entertained. Bid without EMD shall be rejected summarily.  
6. Auction will be held for the entire properties as stated above "As is where is", "As is what is" and "As is Whatever There is" and "No Recourse basis".  
7. Bid in the prescribed form given in the tender document shall be submitted along with Bidder's ID & Address proof to Authorized Officer of ASREC (India) Ltd., Bldg. No. 2, Unit No. 201-202A & 200-202B, Gr. Floor, Solitaire Corporate Park, Andheri Ghatkopar Link Road, Chakala, Andheri (East), Mumbai - 400093 or submit through email to [sunil.korgaonkar@asrecindia.com](mailto:sunil.korgaonkar@asrecindia.com) in the bid form or EMD received after 04.00 PM on 28.04.2025 for any reason whatsoever will not be entertained. Bid without EMD shall be rejected summarily.  
8. The intending purchasers/bidders are required to deposit EMD amount either through NEFT/RTGS in the Account No. 09920110001489, with Bank of India, SSI, Andheri Branch, Name of the Account/ Name of the Beneficiary, ASREC-PS-06/2019-20 TRUST, IFSC CODE: BKID000090.  
9. The Earnest Money Deposit (EMD) of the successful bidder shall be retained towards part of sale consideration and the EMD of unsuccessful bidders shall be refunded in the same way. The EMD shall not bear any interest. The bidders are requested to give particulars of their bank account to facilitate quick and proper refund.  
10. The successful bidder shall immediately i.e. on the same day or not later than next working day, as the case may be, deposit 25% of the sale price (inclusive of EMD amount deposited) to the Authorized Officer and in default of such deposit, EMD will be forfeited and the property shall be sold again.  
11. The balance amount of the sale price shall be paid on or before 15th day of confirmation of sale of the property on such extended period as may be agreed upon in writing between the secured creditor and successful bidder. In default of payment within above stipulated time period, the deposit shall be forfeited and the property shall be resold and the defaulting purchaser shall forfeit all claims to the property or to any part of the sum for which it may be subsequently sold.  
12. The sale shall be subject to provisions of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 & Security Interest (Enforcement) Rule 2002.  
13. The interested bidders can inspect the Industrial Non-Agricultural Land situated at Khata No 108, Block Survey No 60 and Survey No 102 & 103, Village Razalwada, Taluka Jhagadia, District Bharuch, Gujarat - 393115 on 25.04.2025 from 1.00 PM to 3.00 PM.  
14. Contact Details: Mr. Sunil Korgaonkar - Cell No. -9820834318, 022-69314512, Mr. Jagdish Shah-Ceill No 9819931487 022-61387042, Mr. Vijay Asudani 022-69314502 and Mr Vishal Anand Mo No 9570828296 and 022 69314510 may be contacted for any query in between Monday to Friday from 10.00 AM to 5.00 PM.  
15. The Authorized officer reserves absolute right to accept or reject any or all offers and/or modify any terms/conditions without assigning any reasons therefor.  
16. The successful bidder would bear the charges/fees payable for GST, registration, stamp duty, registration fee, incidental expenses etc, as applicable as per law.  
17. The highest bid will be subject to approval of the secured creditor.  
18. This notice, under Rule 8 (6) of Security Interest (Enforcement) Rule 2002, will also serve as 15 days' notice to the borrowers / guarantors / mortgagors for sale of secured properties under SARFAESI Act and Security Interest (Enforcement) Rules on the above-mentioned date if their outstanding dues are not paid in full.  
Date: 07.04.2025  
Place: Mumbai  
Sunil Korgaonkar  
Authorized Officer, ASREC (INDIA) LTD.

**DCB Bank Limited** Ground Floor, Pariseema Complex, Bodyline Cross Road, C. G. Road, Ahmedabad-380006.

**DCB BANK**

**E AUCTION SALE NOTICE**  
(Under Rule 9(1) of the Security Interest (Enforcement) Rules 2002)

E-Auction sale notice for sale of Immovable Assets under the securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provision to Rule 8(6) of the Security Interest (Enforcement) Rule, 2002.

Notice is hereby given to the public in general and in particular to the borrower(s), co-borrowers and the guarantors in particular, by the Authorized Officer, that the under mentioned property is mortgaged to DCB BANK LTD., The Authorized Officer of the Bank has taken the physical possession under the provision of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002. The property will be sold by tender cum public e-auction as mentioned below for recovery of under mentioned dues and further interest, charges and cost etc. as per the below details:-

The property will be sold "as is where is" and "as is what is" condition.

Sr. No.	Name of Borrower(s) and (Co-borrower(s))	Reserve Price (Rs.)	EMD (Rs.)	Date of E-Auction/ Last date of EMD	Type of Possession
1.	AJAY PRAFUL SAHU & SONALBEN AJAYBHAI SAHU	Rs.2,25,000/-	Rs.23,000/-	28.04.2025 (11.00A.M.-1.00P.M.) 26.04.2025 before up to 05.00 pm	Physical
<b>Description Of The Immovable Property :</b> IMMOVABLE PROPERTY BEARING FLAT NO 412, 4TH FLOOR, ADMEASURING 27.97 SQ MTRS, SHIV PALACE , SITUATE AT BLOCK NO 249, 254 AMALGAMATION NEW BLOCK NO 249 OF ARADHNA GREEN LAND VIBHAG-2 IN PLOT NO 43 TO 58 OF MOUJE VILLEGE JOLWA, TA. PALSANA, DIST.SURAT					
2.	SAFVAN YUNUSBHAI VHOIRA & SHAKILBAI YUNUSBHAI VAHORA & ATEKABEN SAFAVAN VOHRA	Rs. 16,00,000/-	Rs. 1,60,000/-	28.04.2025 (11.00A.M.-1.00P.M.) 26.04.2025 before up to 05.00 pm	Physical
<b>Description Of The Immovable Property :</b> PROPERTY LOCATED AT C.S.No. 2482/P REVENUE SURVEY NO. 887/2, PLOT NO.50 & 51 SWAPNA MAHEL SOCIETY, TOTAL AREA 2690 SQ.FT., MORAJ ROAD AT TARAPUR, KHAMBAT, ANAND - 368160					
3.	RANVIJAY SINGH CHAUHAN & RADHA RANVIJAY SINGH	Rs.4,50,000/-	Rs.45,000/-	28.04.2025 (11.00A.M.-1.00P.M.) 26.04.2025 before up to 05.00 pm	Physical
<b>Description Of The Immovable Property :</b> IMMOVABLE PROPERTY BEARING FLAT NO 102, ADMEASURING ABOUT 535.00 SQ.FTS, 1ST FLOOR, SAUVHAR APARTMENT, BEARING SURVEY NO 11P/11+27+9+10/2/PAIKEE 3 PAIKI PLOT NO 37, NEW SURVEY NO 610, SITUATED AT CHHARWADA, TA. VAPI, DIST. VALSAD.					
4.	KAMAL SHLOKKUMAR PANDEY & NILAMBEN SHLOKKUMAR PANDEY	Rs.4,05,000/-	Rs. 41,000/-	28.04.2025 (11.00A.M.-1.00P.M.) 26.04.2025 before up to 05.00 pm	Physical
<b>Description Of The Immovable Property :</b> IMMOVABLE PROPERTY BEARING FLAT NO. A-107 ADMEASURING ABOUT 650 SQ.FTS I.E.60.40 SQ.MTRS ALONG WITH UNDIVIDED SHARE IN THE LAND ADMEASURING ABOUT 10 SQ.MTRS LYING AND LOCATED ON THE FIRST FLOOR OF THE "A-WING" BUILDING KNOWN AS SHREE SHUBH RESIDENCY, CONSTRUCTED ON THE N.A LAND BEARING SURVEY NO.141/3 PAIKEE 1 ADMEASURING ABOUT 9206 SQ.MTRS PAIKEE PLOT NO.18,17,18,23,24,25 SITUATED AT VILLAGE PARDI SANDHPOR TA. AND DISTRICT VALSAD					
5.	MAHENDRASINGH B PURCHIT & SUMANKUNWAR MAHENDRASINGH PURCHIT	Rs.3,60,000/-	Rs. 36,000/-	28.04.2025 (11.00A.M.-1.00P.M.) 26.04.2025 before up to 05.00 pm	Physical
<b>Description Of The Immovable Property :</b> IMMOVABLE PROPERTY BEARING SHIV DARSHAN , 4TH FLOOR, FLAT NO 401, ADMEASURING 55.85 SQ. MTRS, ALONG WITH 15 SQ.MTRS, UNDIVIDED SHARE IN LAND SITUATED AT REVENUE SURVEY NO. 1552, 1565, OF MOUJE PARDI SANDHPOR, TA. VALSAD, DIST. VALSAD.					
6.	DILIP GUPTA & RUPA DILIP GUPTA	Rs. 4,86,000/-	Rs.49,000/-	28.04.2025 (11.00A.M.-1.00P.M.) 26.04.2025 before up to 05.00 pm	Physical
<b>Description Of The Immovable Property :</b> IMMOVABLE PROPERTY BEARING FLAT NO 401, ADMEASURING 63.83 SQ MTRS, 4TH FLOOR, "SHAGUN APARTMENT", SURVEY NO.250/3, PAIKI ADMEASURING 32882.00 SQ.MTRS, PAIKI PLOT NO.89, 90, TOTALLY ADMEASURING 351 8595Q.MTRS SITUATED AT CHHIRI, TA. VAPI, DIST. VALSAD.					
7.	PRAKASHCHANDRA NAGJIRAM TELI & LAXMI PRAKASHCHANDRA TELI	Rs.7,00,000/-	Rs.70,000/-	28.04.2025 (11.00A.M.-1.00P.M.) 26.04.2025 before up to 05.00 pm	Physical
<b>Description Of The Immovable Property :</b> IMMOVABLE PROPERTY BEARING FLAT NO.304, ADMEASURING 641.00 SQ FEET, 3RD FLOOR, "CALIDONIYA COMPLEX", CONSTRUCTED ON N. A. LAND SURVEY NO 2939,2940,2941, 2942, TOTALLY ADMEASURING 528.69 SQ.MTRS, IS SITUATED AT PARDI, TA. PARDI, DIST. VALSAD.					
8.	GITABEN UTAMBAI PATEL & UTAMBAI MOHANBAI PATEL	Rs.3,85,000/-	Rs. 37,000/-	28.04.2025 (11.00A.M.-1.00P.M.) 26.04.2025 before up to 05.00 pm	Physical
<b>Description Of The Immovable Property :</b> IMMOVABLE PROPERTY BEARING FLAT NO.301 ADMEASURING ABOUT 655 SQ.FTS I.E.61.80 SQ.MTRS SUPER BUILD UP AREA, SITUATED ON 3RD FLOOR OF THE "B WING" BUILDING KNOWN AS "SAURAM COMPLEX" CONSTRUCTED ON N.A LAND BEARING SURVEY NO.95 PAIKEE PLOT NO.78, 77A,77B,78A,78B SITUATED AT VILLAGE PARDI SANDHPOR TALUKA AND DISTRICT VALSAD					
9.	THANARAM M MEGHWAL & KAILAS DEVI THANARAM	Rs.6,00,000/-	Rs.60,000/-	28.04.2025 (11.00A.M.-1.00P.M.) 26.04.2025 before up to 05.00 pm	Physical
<b>Description Of The Immovable Property :</b> IMMOVABLE PROPERTY BEARING FLAT NO.101 ADMEASURING ABOUT 750 SQ.FTS I.E.69.67 SQ.MTRS SUPER BUILD UP AREA, ALONG WITH UNDIVIDED SHARE IN THE LAND ADMEASURING ABOUT 10 SQ.MTRS LYING AND LOCATED ON THE FIRST FLOOR OF THE A BUILDING KNOWN AS NILKANTH APARTMENT, CONSTRUCTED ON THE N.A LAND BEARING SURVEY NO.44 ADMEASURING ABOUT 5868 SQ.MTRS PAIKEE PLOT NO.05 ADMEASURING ABOUT 1000.79 SQ.MTRS AND HAVING ITS COMPUTERIZED SURVEY NO.44/S SITUATED AT VILLAGE RATA TA VAPI DISTRICT VALSAD.					
10.	CHANDRAKANT MAHESHBHAI PATEL & PARULBEN CHANDRAKANT PATEL	Rs.7,30,000/-	Rs.73,000/-	28.04.2025 (11.00A.M.-1.00P.M.) 26.04.2025 before up to 05.00 pm	Physical
<b>Description Of The Immovable Property :</b> IMMOVABLE PROPERTY BEARING FLAT NO.303 ADMEASURING ABOUT 655 SQ.FTS SUPER BUILD UP AREA & FLAT NO.304 ADMEASURING ABOUT 655 SQ.FTS SUPER BUILD UP AREA, SITUATED ON THE THIRD FLOOR OF THE WING - A BUILDING KNOWN AS "SAURAM COMPLEX", CONSTRUCTED ON THE N.A LAND BEARING SURVEY NO.95 PAIKEE PLOT NO.78, COMPUTERIZED SURVEY NO. 95/1/PAIKEE/8, PLOT NO.77A, COMPUTERIZED SURVEY NO. 95/1/PAIKEE/13, PLOT NO.77-B, COMPUTERIZED SURVEY NO. 95/1/PAIKEE/12, PLOT NO.78-A, COMPUTERIZED SURVEY NO. 95/1/PAIKEE/10, PLOT NO.78-B, COMPUTERIZED SURVEY NO. 95/1/PAIKEE/9, TOTALLY ADMEASURING 1281 SQ.MTRS SITUATED VILLAGE PARDI SANDHPOR TALUKA AND DISTRICT VALSAD.					
11.	RAHIS JAHIR SHAIKH & SHAMIMKHAJUN MOHNMADRAHIS SHAIKH	Rs.7,20,000/-	Rs.72,000/-	28.04.2025 (11.00A.M.-1.00P.M.) 26.04.2025 before up to 05.00 pm	Physical
<b>Description Of The Immovable Property :</b> ALL THAT PEACE AND PARCEL OF PROPERTY PLOT NO. 34 ADMEASURING 66.37 SQ.MTRS AS CONSTRUCTED ADMEASURING 51 SQ.MTRS ON MISSBAH PARK SITUATED REVENUE SURVEY NO.2846/2+3 TOTAL ADMEASURING HECC-0-68-79 ARE I.E. 6879 SQ.MTRS N.A. LAND MUNICIPAL PRO.No. 139/525/16/34 OF MOJE ANAND.					
12.	VISHNUBHAI KIKABHAI HALPATI & HEENABEN VISHNUBHAI HALPATI	Rs.5,40,000/-	Rs.54,000/-	28.04.2025 (11.00A.M.-1.00P.M.) 26.04.2025 before up to 05.00 pm	Physical
<b>Description Of The Immovable Property :</b> IMMOVABLE PROPERTY BEARING FLAT NO 301/B, ADMEASURING 69.67 SQ.MTRS, 3RD FLOOR, B-WING, KOWN AS "YARDHMAN", SURVEY NO. 18644/P/25, BEARING NEW SURVEY NO. 1756 IS SITUATED AT SHANTIVAN, SOLSUMBA, TA.UMBERGAON, DIST.-VALSAD					
13.	MUSTAFA VORA HUSENBHAI & FATEMA VORA HUSENBHAI	Rs.6,60,000/-	Rs.66,000/-	28.04.2025 (11.00A.M.-1.00P.M.) 26.04.2025 before up to 05.00 pm	Physical
<b>Description Of The Immovable Property :</b> IMMOVABLE PROPERTY BEARING FLAT NO 302, 3rd FLOOR, ADMEASURING 600 SQ FEET, "BHELM HOUSE", N.A. LAND BEARING SURVEY NO.2957+298 PAIKI, ADMEASURING ABOUT 284.12 SQ.MTRS, BEARING COMPUTERIZED SURVEY NO.295/PLO/72, SITUATED AT CHALA, TA.VAPI, DIST.VALSAD.					
14.	BHAGAVAT PRATAPBHAI GHANGHANIYA & PURIBEN PRATAPBHAI GHANGHANIYA	Rs.2,03,000/-	Rs.21,000/-	28.04.2025 (11.00A.M.-1.00P.M.) 26.04.2025 before up to 05.00 pm	Physical
<b>Description Of The Immovable Property :</b> IMMOVABLE PROPERTY BEARING PROPERTY NO. BLOCK NO. A - 85, ANAND RESIDENCY, BEARING REVENUE SURVEY NO. 37/1 PAIKI 3, SUB PLOT NO. 153 TO 178 AND 231 TO 254/96 OF R S NO.37/1NR. KHODIYAR RESIDENCY, SUR DISTRICT - LODHIKA, AT - PIPALIYA, AT - PIPALIYA PALSHAPAR ROAD, RAJKOT - 360024.					
15.	LALJI BABUBHAI JOSHI & VIRAL KISHORJI GOSWAMI & BAUBHAI GAURISHANKAR JOSHI & MAHESH PRABHATBHAI CHAVADIYA	Rs.6,00,000/-	Rs.60,000/-	28.04.2025 (11.00A.M.-1.00P.M.) 26.04.2025 before up to 05.00 pm	Physical
<b>Description Of The Immovable Property :</b> IMMOVABLE PROPERTY BEARING FLAT NO 303, ADMEASURING 31.84 SQ.MTRS, 3RD FLOOR, BUILDING KNOWN AS "OM APARTMENT", CITY SURVEY NO.186 PAIKI OF CITY SURVEY WARD NO.10, KEVADAWADI, STREET NO.1, KENAL ROAD, TA. & DIST.-RAJKOT.					
16.	SHANKARBAI RAMAJI THAKOR & JASHIBEN SHANKARBAI THAKOR	Rs.7,00,000/-	Rs.70,000/-	28.04.2025 (11.00A.M.-1.00P.M.) 26.04.2025 before up to 05.00 pm	Physical
<b>Description Of The Immovable Property :</b> IMMOVABLE PROPERTY BEARING FLAT NO 77/A, ON 3RD FLOOR, ADMEASURING ABOUT 23.41 SQ.MTS, "BLASTRAK APARTMENTS", SITUATED AT SURVEY NO 4881 & 4893 TPS NO. 2, PP NO 81/2, PAIKI, NR. MAYURDEEP APARTMENT, VASTRAPUR RAILWAY LINE ROAD, MOUJE VEJALPUR, TA.VEJALPUR, DIST. AHMEDABAD-380051					
17.	RAKESHKUMAR RISIPAL & KELA RISIPAL & RISHIPAL FATEHSINGH	Rs.8,00,000/-	Rs.80,000/-	28.04.2025 (11.00A.M.-1.00P.M.) 26.04.2025 before up to 05.00 pm	Physical
<b>Description Of The Immovable Property :</b> IMMOVABLE PROPERTY BEARING FLAT NO.H-204, 2ND FLOOR, "DEV ANO BLOSSOMS" BLOCK NO.713 & 714, 38.48 SQ.MTR., OPP DEVELITE, KHEDA MATAR ROAD, AT SOKHADA, DIST.AHMEDABAD.					
18.	KARAN BHAGVANBHAI MAKWANA & KIRANBEN KARANBHAI MAKWANA	Rs.8,00,000/-	Rs.80,000/-	28.04.2025 (11.00A.M.-1.00P.M.) 26.04.2025 before up to 05.00 pm	Physical
<b>Description Of The Immovable Property :</b> ALL PIECE AND PARCEL OF FLAT NO. 403 ADM. 36.22 SQ. MTRS BUILT UP ADM 55.77 SQ. MTRS SUPER BUILTUP AREA SITUATED AS 4TH FLOOR OF BUILDING KNOWN AS "SHIV SAGAR. CONSTRUCTION ON LAND DM 371.55 SQ MTRS COMPRISING IN PLOT NO. 18 A FORMING PART OF NON AGRICULTURAL LAND OF R.S.NO. 83 OF TP SCHEME BHAVNAGAR-3 (RVA) OP NO. 83 SITUATED AT SHRI NARESHWAR CO OPERATING HOUSING SOCIETY L.TS.VILLAGE RUVA TALUKA & DIST BHAVNAGAR.					

19.	DUBEY JATASHANKAR RAMPRASAD & SAREETA JATASHANKAR DUBEY	Rs.2,00,000/-	Rs.20,000/-	28.04.2025 (11.00A.M.-1.00P.M.) 26.04.2025 before up to 05.00 pm	Physical
<b>Description Of The Immovable Property :</b> ALL PIECE AND PARCEL OF THE PROPERTY BEARING FLAT NO. B/208 ON 2ND FLOOR ADMEASURING 640 SQ. FT I.E., 59.47 SQ. MTRS. SUPER BUILT UP AREA AND 355.22 SQ. FT I.E., 33.01 SQ. MTRS. BUILT UP AREA, ALONG WITH UNDIVIDED SHARE IN LAND OF TWIN TOWER, BUILDING NO. 8 SITUATED AT REVENUE SURVEY NO.108, 118/3, BLOCK NO.136/B, 142 IN PLOT NO.34 TO 39 TOTALLY WESTERN SIDE ADMEASURING 281.11 SQ. MTRS. OF MOJE: BAGUMARA, TAL.-PALSANA, DIST.SURAT.					
20.	VINODBHAI CHUNILAL PRAJAPATI (Deceased) THROUGH HIS LEGAL HEIR DAKSHESH VINODHAI PRAJAPATI & VINODHAI CHUNILAL PRAJAPATI (Deceased) THROUGH HIS LEGAL HEIR VISHVA VINODHAI PRAJAPATI & MAHALAXMI TRADING CO. & HANSABEN VINODHAI PRAJAPATI (LEGAL HEIR AND CO-BORROWER OF LATE BORROWER VINODHAI CHUNILAL PRAJAPATI) & ALL OTHER LEGAL HEIRS OF VINODHAI CHUNILAL PRAJAPATI	Rs.55,00,000/-	Rs.5,50,000/-	28.04.2025 (11.00A.M.-1.00P.M.) 26.04.2025 before up to 05.00 pm	Physical
<b>Description Of The Immovable Property :</b> IMMOVABLE PROPERTY BEARING PLOT NO 56, MUNICIPAL CENSUS NO 2345, "NBHARKA PARK" ADMEASURING 47 SQ.YARDS, SITUATED AT CITY SURVEY NO.4227, SHEET NO.52, MOUJE SHAHPUR WARD NO-2, TALUKA-CITY, DISTRICT & SUB.DISTRICT AHMEDABAD, GUJARAT.					
21.	TIKAM ISARDAS VANJANI & GEETABEN TIKAMDAS VANJANI	Rs.6,00,000/-	Rs.60,000/-	28.04.2025 (11.00A.M.-1.00P.M.) 26.04.2025 before up to 05.00 pm	Physical
<b>Description Of The Immovable Property :</b> IMMOVABLE PROPERTY BEARING PROPERTY FLAT NO.F-1, DARSHAN FLATS, BEARING REVEUE SURVEY NO.942/A, PAIKI PLOT NO.11, MUL KHAND 33, T.P SCHEME NO.4, FINAL PLOT NO.479, TOTAL ADMEASURING 54.36 SQ.MTRS. OPP. GURUDATTA SOCIETY, AT MOUJE -BAPOD, DISTRICT - VADODARA.					
22.	RANA RAM & MANJU RANA RAM	Rs.4,00,000/-	Rs.40,000/-	28.04.2025 (11.00A.M.-1.00P.M.) 26.04.2025 before up to 05.00 pm	Physical
<b>Description Of The Immovable Property :</b> IMMOVABLE PROPERTY BEARING- PLOT NO 274, SHREE VILLA RESIDENCY VIBHAG 2, SITUATE AT BLOCK NO.119, REVENUE SURVEY NO.70, AS PER K/P ADMEASURING 40.26 SQ MTRS & AS PER SITE 40.13 SQ. MTRS, AKAR RS 31.87 PAISA PF MOJE VILLAGE MOTA, TA. BARDOLI, DIST. SURAT-394345					
23.	BRIJESHKUMAR DEVRAJ YADAV & PUSHPA BRIJESHKUMAR YADAV	Rs.6,20,000/-	Rs.62,000/-	28.04.2025 (11.00A.M.-1.00P.M.) 26.04.2025 before up to 05.00 pm	Physical
<b>Description Of The Immovable Property :</b> IMMOVABLE PROPERTY BEARING FLAT NO G-1, ADMEASURING 75.71 SQ MTRS, GROUND FLOOR, "MAHAVIR DARSHAN", SURVEY NO 246/PAIKI, PLOT NO 31/B, 32/A, TOTAL ADMEASURING 334.16 SQ.MTRS, AT CHHIRI, TA. VAPI, DIST. VALSAD					
24.	RATAN				

